

**GOVERNMENT OF INDIA  
SHIPPING, ROAD TRANSPORT AND HIGHWAYS  
LOK SABHA**

UNSTARRED QUESTION NO:4054  
ANSWERED ON:17.05.2006  
ACQUISITION OF LANDS FOR NATIONAL HIGHWAY NO. 76  
Bhagora Shri Mahavir

**Will the Minister of SHIPPING, ROAD TRANSPORT AND HIGHWAYS be pleased to state:**

- (a) whether lands have been acquired to carry out the work of four-laning of National Highway No. 76;
- (b) if so, the details thereof;
- (c) whether the company that has been awarded the contract for the said work has started construction without paying compensation for the acquired lands;
- (d) if so, the reasons therefor; and
- (e) the time by which compensation for the acquired lands is likely to be paid?

**Answer**

THE MINISTER OF STATE IN THE MINISTRY OF SHIPPING, ROAD TRANSPORT AND HIGHWAYS (SHRI K. H. MUNIYAPPA)

(a) Yes, Sir.

(b) The details of land acquired for 4 laning of NH-76 are as under :

Project	Land Acquired (in Hect.)	
	Private	Govt.
Golden Quadrilateral	353.75	138.47
East West Corridor	1177.48	1131.71

(c) and (d) No, Sir. The contractor has started work on the land for which compensation has either been paid to the land owner or it has been deposited with the concerned Competent Authority (LA) (generally SDM level officer of the concerned district ) for disbursement to the land owner as per provision of National Highways Act, 1956.

(e) The compensation is likely to be paid by August 2006, except in those cases which are under arbitration/litigation.